

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2019
IA(I.B.C)/1332(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JULY 2024

IN THE MATTER OF	SESA INTERNATIONAL LIMITED VS AVANI TOWERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For the Applicant
Mr. Kumarjit Banerjee, Adv.]
Ms. Sanchari Chakraborty, Adv.]
Mr. Aadil Naushad, Adv.]

Mr. Shaunak Mitra, Adv.] For the Resolution Professional
Mr. Orijit Chatterjee, Adv.]
Ms. Swati Dalmia, Adv.]
Ms. Neha Sinha, Adv.]
Mr. Shubham Raj, Adv.]

Mr. S. K. Bajoria Adv.] For Victory Iron Works Pvt Ltd

ORDER

1. Ld. Senior Counsel and Ld. Counsel appearing on behalf of the parties present.
2. **IA(I.B.C)/1332(KB)2024:**
 - a. Ld. Counsel Mr. Shaunak Mitra appearing for the Resolution Professional submits that he would use a reply affidavit by two weeks'.
 - b. We also admits that the pronouncement in regard to the plan has been desired to be kept in abeyance till the disposal of this IA.
 - c. No further adjournment will be granted.
 - d. List the matter on **31.07.2024**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**